

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on : 07.11.2014
Court No. :
Item No. :

PRAYER FOR INTERIM RELIEF
IN
CIVIL APPEAL No. 6815 OF 2014

U.P.RAJKIYA NIRMAN NIGAM LTD.

...APPELLANT

VERSUS

L.N.GUPTA

...RESPONDENT

OFFICE REPORT

The Prayer for interim relief in the Civil Appeal above mentioned was listed before the Hon'ble Court on 13.10.2014, when the Court was pleased to pass the following order:-

“In view of the letter circulated by the learned counsel for the appellant seeking adjournment, list the matter on 7th November, 2014.

In the meantime, affidavit of dasti service be filed within one week.”

It is submitted that in view of letter circulated, counsel for the appellant has neither filed fresh / correct address of the sole Respondent nor filed any proof of Dasti service with affidavit, pursuant to Courts order dated 08.09.2014.

Service of show cause notice is not complete on the sole Respondent.

The Prayer for interim relief with appeal above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 5th day of November, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Tushar Bakshi, Advocate

ASSISTANT REGISTRAR